

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 237 OF 2018 &
IA NOS. 1073, 1074, 1075 & 1076 OF 2018

Dated: 28th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Unity Telecom Infrastructure Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Kanishk Ahuja
Mr. Chirag Deswal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Kishan for R-1

Ms. Rimali Batra
Ms. Saumya Sharma for R-2

ORDER

Mr. Kanishk Ahuja, learned counsel for the Appellant states that subject to the outcome of this appeal, the Appellant shall pay to Respondent No.2/ Maharashtra State Electricity Distribution Company Limited, the tariff in terms of industrial category including all outstanding and current dues, without prejudice to the rights and contentions of all the parties, through RTGS mode on the following bank account details furnished by Respondent No.2:

Bank Details:

Name of the Bank : Canara Bank
Branch : Makers Chambers 3, 7th Floor,
Nariman Point Mumbai-400021
Account No. : 1903201010183
IFSC Code : CNRB0001903
Account Type : Current Account

The payment will be accompanied with the list of relevant consumer numbers and invoice details.

Subject to the payment in terms of this order, there shall be no coercive steps.

List the matter on **12.10.2018**. In the meantime, learned counsel for the respondents may file reply on or before 26.09.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 10.10.2018 with advance copy to the other side. Tag to Appeal No. 337 of 2016 and batch.

Registry is directed to issue a copy of this order to the learned counsel for the appellant.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

ts/mk